# GOVERNMENT OF INDIA MINISTRY OF LAW AND JUSTICE DEPARTMENT OF JUSTICE

## LOK SABHA UNSTARRED QUESTION NO - 944

TO BE ANSWERED ON FRIDAY - 25/07/2025

#### LEGAL AWARENESS CAMPS

944. SHRI ANURAG SINGH THAKUR:

SHRI BHOJRAJ NAG:

SHRI P P CHAUDHARY:

SHRI PARBHUBHAI NAGARBHAI VASAVA:

SHRI RAMESH AWASTHI:

SMT. SMITA UDAY WAGH:

SHRI JANARDAN MISHRA:

SHRI SURESH KUMAR KASHYAP:

MS KANGNA RANAUT:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the key achievements of the Government in strengthening access to justice through Legal Services Authorities during the last three years district and State-wise;
- (b) the number of legal awareness camps conducted across the country during the last three years, particularly in the State of Rajasthan;
- (c) the impact and outreach of legal awareness camps and programmes conducted across the country;
- (d) the scope, implementation status and outcome of the Legal Aid Defense Counsel System (LADCS) in providing free criminal defence to eligible beneficiaries;
- (e) whether any performance evaluation or monitoring mechanisms have been put in place to assess the efficiency of legal aid delivery under LADCS and related schemes; and
- (f) whether there are any special initiatives to expand legal aid infrastructure, awareness, or training in underserved regions, especially in semi-urban and rural areas?

#### **ANSWER**

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

### (SHRI ARJUN RAM MEGHWAL)

(a): The National Legal Services Authority (NALSA) was constituted under the Legal Services Authorities (LSA) Act, 1987 to provide free and competent legal services to the

weaker sections of the society including the beneficiaries covered under Section 12 of the LSA Act, 1987, which aims to ensure that the opportunities for securing justice are not denied to any citizen by reason of economic or other disabilities. In addition, NALSA has also formulated various schemes for the implementation of preventive and strategic legal service programmes, which are implemented by the Legal Services Authorities at various levels i.e. State, District and Taluka level. The State/UT-wise details of beneficiaries under various activities/programmes undertaken by Legal Services Authorities during the last three years are at **Annexure - A**. However, the district-wise information is not maintained by NALSA.

(b) and (c): The legal awareness programmes are held across the country by Legal Service Authorities in regard to various laws and schemes relating to children, labourers, victims of disaster, SC and ST, persons suffering from disability, etc. The Legal Services Authorities also prepare booklets and pamphlets in simple language on various laws, for distribution amongst the people. The details of legal awareness camps/programs organized by Legal Service Authorities across the country (including Rajasthan) during the last three years are as under:

	Legal Awareness	No. of	Legal Awareness	No. of
Year	programs organised	Persons	programs organised	Persons
	in Rajasthan	attended	across the country	attended
2022-23	1,42,253	65,28,772	4,90,055	6,75,17,665
2023-24	72,331	56,40,045	4,30,306	4,49,22,092
2024-25	62,011	33,62,084	4,62,988	3,72,32,850
Total	2,76,595	1,55,30,901	13,83,349	14,96,72,607

(d): The Government of India is also implementing a Central Sector Scheme namely; Legal Aid Defense Counsel System (LADCS) Scheme through NALSA since 2023-24, which aims to provide legal aid with regard to criminal cases to the beneficiaries eligible for legal aid under Section 12 of the LSA Act, 1987. As on 30<sup>th</sup> June 2025, LADC offices are functional in 662 districts across the country. Since inception, Legal Aid Defence Counsels (LADCs) have been assigned with 8,69,243 criminal cases, of which 5,85,255 cases were disposed of.

(e) The National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 provide for a robust framework for monitoring and evaluating legal aid services through the Monitoring and Mentoring Committee (MMC) at all tiers i.e. Supreme Court of India, High Courts, State Legal Services Authorities (SLSAs)/District Legal Services Authorities (DLSAs) and Taluka Legal Services Committees (TLSCs). These committees are responsible for overseeing court-based legal aid delivery, monitoring the progress of assigned cases, and guiding panel lawyers and Legal Aid Defense Counsels (LADCs) in providing quality legal services.

MMCs maintain registers to track the day-to-day progress and final outcomes of legal aid cases. They obtain periodic reports from legal aid lawyers, assess their performance, and advise concerned authorities to take corrective steps when progress is unsatisfactory. This continuous follow-up mechanism ensures accountability, transparency, and quality control in legal services. MMCs also evaluate lawyer performance to identify underperformance or misconduct. Moreover, performance of each human resource engaged under LADCS is evaluated every six months by the SLSA under the guidance of the Hon'ble Executive Chairman of the SLSA. Additionally, monthly reporting of casework by the LADCs is done by the SLSAs to NALSA, ensuring real-time oversight and data-driven evaluation at the national level.

- (f) Several steps have been taken to strengthen legal aid infrastructure, enhance legal awareness, and promote training specifically in underserved regions, with a focused thrust on semi-urban and rural areas, including the following:
  - (i) NALSA (SAMVAD Strengthening Access to Justice for Marginalized, Vulnerable Adivasis and Denotified/Nomadic Tribes) Scheme, 2025 which focuses specifically on marginalized tribal and nomadic communities by adopting a community-driven approach rooted in awareness and assistance.
  - (ii) NALSA JAGRITI (Justice Awareness for Grassroots Information and Transparency Initiative) Scheme, 2025 which aims to institutionalize legal awareness across rural India.

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Statement referred to in reply to Lok Sabha Unstarred Question No. 944 for answering on 25.07.2025 - Legal Awareness Camps

Statement containing the details of persons benefited through Legal aid and advice under various activities/programmes undertaken by Legal Services Authorities during the last three years

the last three years						
S.No.	Name of the State/UT Authority	2022-23	2023-24	2024-25		
1	Andaman and Nicobar Islands	134	220	341		
2	Andhra Pradesh	9,473	8,265	11,266		
3	Arunachal Pradesh	5,559	5,696	9,236		
4	Assam	38,335	63,749	82,694		
5	Bihar	2,09,809	1,51,413	84,505		
6	Chandigarh	2,653	2,822	2,951		
7	Chhattisgarh	44,106	62,164	80,874		
8	Dadra and Nagar Haveli	28	55	45		
	Daman and Diu	24	34	119		
9	Delhi	96,433	1,21,882	76,526		
10	Goa	2,041	1,558	1,889		
11	Gujarat	32,422	40,569	50,467		
12	Haryana	43,098	76,863	82,194		
13	Himachal Pradesh	5,998	7,346	6,222		
14	Jammu and Kashmir	7,992	11,396	18,602		
15	Jharkhand	1,45,217	2,69,303	3,28,365		
16	Karnataka	45,663	53,406	51,245		
17	Kerala	23,418	36,498	26,571		
18	Ladakh	711	505	324		
19	Lakshadweep	0	0	1		
20	Madhya Pradesh	1,91,921	2,25,510	2,33,009		
21	Maharashtra	36,663	53,756	59,454		
22	Manipur	26,929	62,635	99,062		
23	Meghalaya	2,769	2,371	2,754		
24	Mizoram	5,038	4,801	3,713		
25	Nagaland	7,390	4,603	5,012		
26	Odisha	11,880	19,289	22,134		
27	Puducherry	788	621	616		
28	Punjab	56,448	60,361	65,513		
29	Rajasthan	13,472	20,290	22,216		
30	Sikkim	1,127	1,074	901		
31	Tamil Nadu	49,570	45,180	52,528		
32	Telangana	12,615	13,193	16,021		
33	Tripura	5,055	9,964	10,303		
34	Uttar Pradesh	24,890	29,079	22,732		
35	Uttarakhand	5,386	21,339	34,208		
36	West Bengal	49,714	62,354	92,914		
	Total	12,14,769	15,50,164	16,57,527		